

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY, THE TWENTY SIXTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION NO: 26831 OF 2024

Between:

Seemeen Fatima, D/o. Mohammed Yaseen Khan, Age: 18 years, Occ:
Student, R/o. 12-2-823/A/69/501, Santosh Nagar Colony, Mehdipatnam,
Hyderabad, Telangana-500028.

...PETITIONER

AND

1. The State of Telangana, Represented by its Principal Secretary, Medical & Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055.
2. Kaloji Nararayana Rao University of Health Sciences, Represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner for counselling and admission into MBBS/BDS course under Management Quota "C" NRI Category for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and include the name of the petitioner for admission into MBBS/BDS course under Management Quota "C" NRI category for the academic year 2024-25 in the counselling.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondents to consider the petitioner request under Management Quota "C" NRI Category for admission into MBBS/BDS course in the counseling for the academic year 2024-25, pending disposal of writ petition.

Counsel for the Petitioner: SRI KOMALA THATI

**Counsel for the Respondent No.1: SRI P. SHRAVAN KUMAR,
GP FOR MEDICAL, HEALTH & FW**

Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO, SC FOR KNRUHS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.26831 of 2024

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

Ms. Komala Thati, learned counsel for the petitioner.

Mr. P.Shravan Kumar Goud, learned Government Pleader for Health, Medical and Family Welfare Department appears for respondent No.1.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.

2. With the consent of the parties, the matter is heard finally.

3. In this writ petition, the petitioner *inter alia* has prayed for the following relief:

“For the reasons stated in the accompanying affidavit, it is hereby prayed that this Court may be pleased to issue an appropriate writ, order or direction, more particularly one in the nature of writ of mandamus, declaring the action of the respondents, particularly the 2nd respondent in not considering the petitioner for counseling and admission into MBBS/BDS course under Management quota ‘C’ NRI Category for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and include the name of the petitioner for admission into MBBS/BDS course under Management quota ‘C’ NRI category for the academic year 2024-2025 in the counseling and pass such other order or orders as this Court may deem fit and proper in the circumstances of the case.”

4. Learned counsel for the petitioner submitted that inadvertently the petitioner could not register for admission under management quota ‘C’ NRI category. Therefore, the University is not permitting the petitioner

to seek admission under Management Quota 'C' NRI category. He further submitted that the petitioner be granted liberty to submit a representation to the University and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web options. However, it is fairly submitted by him that in case the petitioner submits a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation before the University with regard to her grievance.

Needless to state that in case such a representation is made, the University shall decide the same within a period of two (2) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- TIRUMALA DEVI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Medical and Health Family Welfare Department, The State of Telangana, Secretariat Buildings, Hyderabad-500 055.
2. The Registrar Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. One CC to SFI KOMALA THATI, Advocate [OPUC]
4. One CC to SFI A. PRABHAKAR RAO, SC FOR KNRUHS [OPUC]
5. Two CCs to GP FOR MEDICAL, HEALTH & FW, High Court for the State of Telangana. [CUT]
6. Two CD Copies
BN
PSK



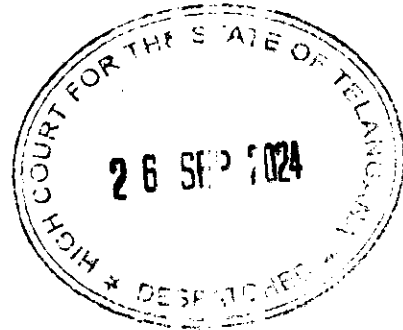
CC TODAY

HIGH COURT

DATED:26/09/2024

ORDER

WP.No.26831 of 2024



DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

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26/09/24
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